

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
COMAPNY APPEAL (AT) NO.181 OF 2019

In the matter of:

Wayne-Burt Petro Chemicals Pvt. Ltd & Anr.	Appellants
Vs	
Chain Tools & Products Pvt. Ltd & Ors.	Respondents

With

COMAPNY APPEAL (AT) NO.183 OF 2019

In the matter of:

Wayne-Burt Petro Chemicals Pvt. Ltd & Anr.	Appellants
Vs	
Chain Tools & Products Pvt. Ltd & Ors.	Respondents

Mr. Ranjan Kr. Pandey with Mr. Sandeep Bisht and Mr. Anuj Tiwari, Advocate for Appellant No.1 & 2.
Mr. Ravi Raghunath and Ms.Aakashi Lodha, Advocates for Respondent No.1 and 2.

ORDER

16.01.2020- Learned counsel for Appellant seeks two weeks' time to file rejoinder. They are allowed.

Learned counsel for Respondent No.1 & 2 seeks time to file Vakalatnama as the counsel has been changed. Prayer allowed.

Let the matter be fixed for **30th January, 2020.**

In the meantime, interim order shall continue till the next date of hearing.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Rk/bm